# GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY **RAJYA SABHA STARRED QUESTION NO.\*88** TO BE ANSWERED ON 22-12-2017

# **PROVISION FOR CANCELLATION OF AADHAAR**

#### **\*88. SHRI HUSAIN DALWAI:**

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Ministry has received any memoranda from citizens for their Aadhaar cards to be deactivated or cancelled, if so, the steps proposed in this regard;

(b) whether any provision exists in Aadhaar Act for cancellation of Aadhaar, especially for those who do not avail any welfare benefits from Government, if so,

the details thereof and if not, the reasons therefor; and

(c) whether a citizen can deny consent for using their Aadhaar card for new schemes other than those which existed at the time of enrolment, if so, the details

thereof and if not, the reasons therefor?

# ANSWER

# MINISTER OF ELECTRONICS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (c): A statement is laid on the Table of the House.

# STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA STARRED QUESTION NO.\*88 FOR 22.12.2017 REGARDING PROVISION FOR CANCELLATION OF AADHAAR

(a) and (b): All the requests received for deactivation or cancellation from citizens are dealt as per Para 27, 28 and 29 of the Aadhaar (Enrolment & Update) Regulations, 2016. Para 27 of the Aadhaar (Enrolment & Update) Regulations, 2016 makes provision for cancellation of Aadhaar.

(c): As per Section 8 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016, consent of an individual is obtained before collecting his identity information for the purposes of authentication of the Aadhaar number of an Aadhaar number holder. The identity information of an individual is only used for submission to the Central Identities Data Repository for authentication. Besides, under Section 8(3) of the Aadhaar Act, 2016 read with the Regulation 5 and 6 of the Aadhaar (Authentication) Regulation, 2016 of the said Act, the individual submitting his identity information for authentication, shall be informed of the following details with respect to authentication, namely:-

- (i) The nature of information that may be shared upon authentication;
- (ii) The uses to which the information received during authentication may be put; and
- (iii) Alternatives to submission of identity information.

UIDAI issues Aadhaar numbers and provide authentication services for establishing identity of the beneficiaries. The usage of Aadhaar for delivery of welfare service, benefits or any other purpose and the extent to which Aadhaar is to be used is determined by the implementing agencies such as State Governments/Central Ministries and other agencies. It is upto the citizen to give consent for any scheme.

\*\*\*\*\*\*